GOVERNMENT OF INDIA PANCHAYATI RAJ LOK SABHA

UNSTARRED QUESTION NO:1901 ANSWERED ON:08.03.2013 IMPLEMENTATION OF PANCHAYATI RAJ SYSTEM Azad Shri Kirti (Jha)

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Panchayati Raj System has been implemented in all the States/UTs of the country including Jammu and Kashmir;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor indicating the name of such States/UTs along with the remedial action taken or proposed by the Government in this regard?

Answer

MINISTER OF PANCHAYATI RAJ(SHRI V. KISHORE CHANDRA DEO)

(a) to (c): As per Article 243B of the Constitution, three tier Panchayats at the Village, Intermediate and District levels are to be constituted in all States to which Part IX of the Constitution is applicable. However, Panchayats at the Intermediate level may not be constituted in a State having a population not exceeding 20 lakh. Broadly, the three tier Panchayati Raj system operating in the country has been structured according to the relevant provisions in the Constitution. The State Government of Jammu and Kashmir (J&K) has its own Panchayati Raj Act and Panchayats have been constituted in the State of J&K as per the State Act. Holding of elections to the Panchayats is the responsibility of the respective State Government and the State Election Commission concerned. Elections to Panchayats in Andhra Pradesh scheduled in 2011 and Elections to Panchayats scheduled in Puducherry in 2011 have not been held as per schedule. The Ministry of Panchayati Raj has advised State Governments to hold elections at the earliest.